

Filing no. BA/8041/2020
Sulendra Lohra Vs State of Jharkhand.

Advocate's name:- A. K Chaturvedi

- | | | |
|----|--|---------|
| 1. | SJ/DB | (S.J) |
| 2. | In Time Limitation expired on | X |
| 3. | Court Fee.. | NR |
| 4. | Authentication Fee due on the copy Trial Court Judgement Rs. | Paid |
| | Appellate Court Judgement Rs | X |
| 5. | (a) Copy of trial court judgenent | Paid |
| | (b) Copy of appellate court judgement | X |
| | (c) Second Copy of petition | X |
| | (d) Receipt showing service on A.G. | Yes |
| | (e) Vak property stamped | Yes |
| | executed and accepted | Yes |
| 6. | (a) Cause title | Yes |
| | (b) Provision of law | Yes |
| 7. | Intimation regarding surrender of Petitioner | In Jail |
| 8. | Particulars as required by Rule 140(1) ChapterXV Part (A) page no. 37 of the J.H.C. Rules 2001.. | Stated |
| 9. | Others defects | |
| | (i) Name of petitioner stated at brown cover does not tally with Impugned Order. | |
| | (ii) Residential address of Petitioner stated at page no. 1 amd Vak. differs. | |
| | (iii) Affidavit is older than seven days. | |
| | (iv) Jurisdiction may be corrected at page no. 1. | |
| | (v) Custody dt. stated in para- 16 does not tally with Impugned Order. | |
| | (vi) Duly certified to be true T/C of page no. 15,16 may be filed. | |